NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

: CA/13/IB/2017

PETITION NUMBER

: CA/2(IB)/CB/2017

NAME OF PETITIONER(S)

: CAPEGEMINI TECHNOLOGY SERVICES INDIA LTD

NAME OF THE RESPONDENTS (S)

: REAL VALUE PROMOTERS PVT LTD

UNDER SECTION

: Rule 6 of IBC Rules r/w Sec (13) of Insolvency code 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. R. VIDHYASHANICAR R. ASHOICKUMAR

Counsel For Corporate Deliter Agha

<u>ORDER</u>

Counsels for both the parties are present. Counsel for the Corporate Debtor prayed for three weeks' time to pay the remaining amount as claimed by the Petitioner. At request, matter is adjourned. Put up on **24.11.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)
ghk

MEMBER (JUDICIAL)